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WP-25942-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA ON THE 17<sup>th</sup> OF JULY, 2025

## WRIT PETITION No. 25942 of 2025

# BHAGWAN SOLANKI

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

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# Appearance:

Shri Shrey Chandak - Advocate for the petitioner.

Shri Kushagra Jain, Dy.G.A. for State.

#### **ORDER**

The petitioner has challenged the order of punishment of withdrawal of two annual increments without cumulative effect. Against the said order, the petitioner has already preferred an appeal vide Annx.P/10 which is pending.

Considering the aforesaid submissions and grievance of the petitioner, the petition is disposed off with a direction to respondent No.1 to consider and decide the pending representation of the petitioner within a period of 60 days by passing a reasoned and speaking order after affording opportunity of hearing to the petitioner.

C.c. as per rules.

(VIJAY KUMAR SHUKLA) JUDGE



2 WP-25942-2025

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